

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 182/GT/2013**

Subject: Revision of tariff of Vindhyachal Super Thermal Power Station Stage I (1260 MW) for the period from 01.04.2009 to 31.03.2014-Truing up of tariff determined by order dated 12.09.2012 in Petition No. 227/2009.

Date of Hearing: 15.10.2013

Coram: Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K Singhal, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: MPPMCL & 6 others.

Parties Present: Shri Ajay Dua, NTPC  
Shri A.S.Pandey, NTPC  
Ms. Suchitra Maggon, NTPC  
Shri Rajesh Jain, NTPC  
Shri Y.R.Dhingra, NTPC

**RECORD OF PROCEEDINGS**

This petition has been filed by the petitioner, NTPC for revision of tariff of Vindhyachal Super Thermal Power Station Stage I (1260 MW) (the generating station) for the period from 01.04.2009 to 31.03.2014 after truing up exercise.

2. During the hearing, representative of the petitioner submitted as under:
  - (a) The tariff for the period 2009-14 was determined by the Commission vide order dated 12.09.2012 in Petition No. 227/2009.
  - (b) The capital cost considered for the generating station is based on the admitted capital cost as on 31.3.2009 and the actual capital expenditure incurred for the years 2009-10, 2010-11 and 2011-12 respectively.
  - (c) The projected additional capital expenditure has been claimed for the years 2012-13 and 2013-14 based on the latest estimates and the status of work.
  - (d) Tariff for the generating station may be allowed as prayed for in the petition.
  - (e) Additional submissions/clarification as sought for by the Commission has been furnished and copies have been served on the respondents. No reply has been received from the respondents.
  - (f) Audited financial statements for the years 2009-10, 2010-11 & 2011-12 have been submitted.
3. None appeared on behalf of the respondents.
4. The Commission reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)